

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 271/MP/2023

Coram:

**Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member**

Date of Order: 12th June, 2024

In the matter of

Corrigendum to the order dated 28.1.2024 in Petition No. 271/MP/2023,

And

In the matter of

Petition under Sections 17(3) & 17(4) of the Electricity Act, 2003 seeking approval for creation of security interest over Petitioner No. 1's assets, in favour of Petitioner No. 2 (including its assignees, transferees, novates) in respect of Petitioner No. 1's transmission project.

And

In the matter of

1. Goa Tamnar Transmission Project Limited,

YC Co Working Space, 3rd Floor,
Plot No. 94 Dwarka Sector- 13,
Opp. Metro Station Near Radisson Blu,
New Delhi-110078

2. Power Finance Corporation Limited,

Urjanidhi', 1, Barakhamba Lane,
Connaught Place, New Delhi-110001.

...Petitioners

Versus

Maharashtra State Electricity Distribution Company Limited,

Hongkong Bank Building, M.G. Road, Fort,
Mumbai- 400001 and others

..Respondents

CORRIGENDUM ORDER

In order dated 28.1.2024 in Petition No. 271/MP/2023, the following inadvertent error in para 22 of the said order is being corrected in terms of Regulation 54 read with

Regulation 66 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

In line 10 & 11 of Para 22, the words “by way of hypothecation on Project assets” shall be read as “by way of “hypothecation/ Indenture of Mortgage on Project assets”.

2. All other terms of the order dated 28.1.2024 in Petition No. 271/MP/2023 remain unaltered.

**Sd/-
(Arun Goyal)
Member**

**sd/-
(Jishnu Barua)
Chairperson**